

बिड दस्तावेज़ / Bid Document

बिड विवरण/Bid Details	
बिड बंद होने की तारीख/समय /Bid End Date/Time	06-04-2026 15:00:00
बिड खुलने की तारीख/समय /Bid Opening Date/Time	06-04-2026 15:30:00
बिड पेशकश वैधता (बंद होने की तारीख से)/Bid Offer Validity (From End Date)	180 (Days)
मंत्रालय/राज्य का नाम/Ministry/State Name	Delhi
विभाग का नाम/Department Name	Delhi High Court
संगठन का नाम/Organisation Name	N/a
कार्यालय का नाम/Office Name	Central Project Coordinator
वस्तु श्रेणी /Item Category	Annual Maintenance Service - Desktops, Laptops and Peripherals - AS PER ANNEXURE-D OF ATC; AS PER ANNEXURE-D OF ATC
अनुबंध अवधि /Contract Period	1 Year(s)
बिडर का न्यूनतम औसत वार्षिक टर्नओवर (3 वर्षों का) /Minimum Average Annual Turnover of the bidder (For 3 Years)	100 Lakh (s)
उन्हीं/समान सेवा के लिए अपेक्षित विगत अनुभव के वर्ष/Years of Past Experience Required for same/similar service	3 Year (s)
इसी तरह की सेवाओं का पिछला आवश्यक अनुभव है/Past Experience of Similar Services required	Yes
एमएसएमई के लिए अनुभव के वर्षों और टर्नओवर से छूट प्रदान की गई है/MSE Relaxation for Years of Experience and Turnover	No
स्टार्टअप के लिए अनुभव के वर्षों और टर्नओवर से छूट प्रदान की गई है /Startup Relaxation for Years of Experience and Turnover	No
विक्रेता से मांगे गए दस्तावेज़/Document required from seller	Experience Criteria,Bidder Turnover,Certificate (Requested in ATC),Additional Doc 1 (Requested in ATC),Additional Doc 2 (Requested in ATC),Additional Doc 3 (Requested in ATC),Additional Doc 4 (Requested in ATC) *In case any bidder is seeking exemption from Experience / Turnover Criteria, the supporting documents to prove his eligibility for exemption must be uploaded for evaluation by the buyer

बिड विवरण/Bid Details

क्या आप निविदाकारों द्वारा अपलोड किए गए दस्तावेजों को निविदा में भाग लेने वाले सभी निविदाकारों को दिखाना चाहते हैं? संदर्भ मेन् है/Do you want to show documents uploaded by bidders to all bidders participated in bid?	No
बिड लगाने की समय सीमा स्वतः नहीं बढ़ाने के लिए आवश्यक बिड की संख्या। / Minimum number of bids required to disable automatic bid extension	3
दिनों की संख्या, जिनके लिए बिड लगाने की समय-सीमा बढ़ाई जाएगी। / Number of days for which Bid would be auto-extended	5
ऑटो एक्सटेंशन अधिकतम कितनी बार किया जाना है। / Number of Auto Extension count	2
बिड से रिवर्स नीलामी सक्रिय किया/Bid to RA enabled	Yes
रिवर्स नीलामी योग्यता नियम/RA Qualification Rule	H1-Highest Priced Bid Elimination
बिड का प्रकार/Type of Bid	Two Packet Bid
तकनीकी मूल्यांकन के दौरान तकनीकी स्पष्टीकरण हेतु अनुमत समय /Time allowed for Technical Clarifications during technical evaluation	4 Days
अनुमानित बिड मूल्य / Estimated Bid Value	4500000
मूल्यांकन पद्धति/Evaluation Method	Total value wise evaluation
मूल्य दर्शाने वाला वित्तीय दस्तावेज ब्रेकअप आवश्यक है / Financial Document Indicating Price Breakup Required	Yes
मध्यस्थता खंड/Arbitration Clause	No
सुलह खंड/Mediation Clause	No

ईएमडी विवरण/EMD Detail

एडवाइजरी बैंक/Advisory Bank	State Bank of India
ईएमडी राशि/EMD Amount	135000

ईपीबीजी विवरण /ePBG Detail

एडवाइजरी बैंक/Advisory Bank	State Bank of India
ईपीबीजी प्रतिशत (%) /ePBG Percentage(%)	5.00

ईपीबीजी की आवश्यक अवधि (माह) /Duration of ePBG required (Months).

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(a). जेम की शर्तों के अनुसार ईएमडी छूट के इच्छुक बिडर को संबंधित केटेगरी के लिए बिड के साथ वैध समर्थित दस्तावेज प्रस्तुत करने हैं। एमएसई केटेगरी के अंतर्गत केवल वस्तुओं के लिए विनिर्माता तथा सेवाओं के लिए सेवा प्रदाता ईएमडी से छूट के पात्र हैं। व्यापारियों को इस नीति के दायरे से बाहर रखा गया है।/EMD EXEMPTION: The bidder seeking EMD exemption, must submit the valid supporting document for the relevant category as per GeM GTC with the bid. Under MSE category, only manufacturers for goods and Service Providers for Services are eligible for exemption from EMD. Traders are excluded from the purview of this Policy.

(b).ईएमडी और संपादन जमानत राशि, जहां यह लागू होती है, लाभार्थी के पक्ष में होनी चाहिए। / EMD & Performance security should be in favour of Beneficiary, wherever it is applicable.

लाभार्थी /Beneficiary :

REGISTRAR GENERAL
DELHI HIGH COURT, SHER SHAH ROAD, NEW DELHI-110003
(Registrar General)

बोली विभाजन लागू नहीं किया गया/ Bid splitting not applied.

एमएसई खरीद वरीयता/MSE Purchase Preference

एमएसई खरीद वरीयता/MSE Purchase Preference

No

1. The minimum average annual financial turnover of the bidder during the last three years, ending on 31st March of the previous financial year, should be as indicated above in the bid document. Documentary evidence in the form of certified Audited Balance Sheets of relevant periods or a certificate from the Chartered Accountant / Cost Accountant indicating the turnover details for the relevant period shall be uploaded with the bid. In case the date of constitution / incorporation of the bidder is less than 3-year-old, the average turnover in respect of the completed financial years after the date of constitution shall be taken into account for this criteria.

2. Years of Past Experience required: The bidder must have experience for number of years as indicated above in bid document (ending month of March prior to the bid opening) of providing similar type of services to any Central / State Govt Organization / PSU. Copies of relevant contracts / orders to be uploaded along with bid in support of having provided services during each of the Financial year.

3. Estimated Bid Value indicated above is being declared solely for the purpose of guidance on EMD amount and for determining the Eligibility Criteria related to Turn Over, Past Performance and Project / Past Experience etc. This has no relevance or bearing on the price to be quoted by the bidders and is also not going to have any impact on bid participation. Also this is not going to be used as a criteria in determining reasonableness of quoted prices which would be determined by the buyer based on its own assessment of reasonableness and based on competitive prices received in Bid / RA process.

4. Past Experience of Similar Services: The bidder must have successfully executed/completed similar Services over the last three years i.e. the current financial year and the last three financial years(ending month of March prior to the bid opening): -

1. Three similar completed services costing not less than the amount equal to 40% (forty percent) of the estimated cost; or

2. Two similar completed services costing not less than the amount equal to 50% (fifty percent) of the estimated cost; or

3. One similar completed service costing not less than the amount equal to 80% (eighty percent) of the estimated cost.

5. Reverse Auction would be conducted amongst all the technically qualified bidders except the Highest quoting bidder. The technically qualified Highest Quoting bidder will not be allowed to participate in RA. However, H-1 will also be allowed to participate in RA in following cases:

i. If number of technically qualified bidders are only 2 or 3.

ii. If Buyer has chosen to split the bid amongst N sellers, and H1 bid is coming within N.

iii. In case Primary product of only one OEM is left in contention for participation in RA on elimination of H-1.

- iv. If L-1 is non-MSE and H-1 is eligible MSE and H-1 price is coming within price band of 15% of Non-MSE L-1
v. If L-1 is non-MII and H-1 is eligible MII and H-1 price is coming within price band of 20% of Non-MII L-1

एक्सेल में अपलोड किए जाने की आवश्यकता /Excel Upload Required :

LIST OF ASSETS - [1773286658.xlsx](#)

अतिरिक्त योग्यता /आवश्यक डेटा/Additional Qualification/Data Required

Additional SOW if not readily covered in the Scope of Works incorporated in STC of Services:As per ATC. The actual manpower required is 15 well qualified Resident Engineers and two Loaders to move the hardware from one place to other for repair/servicing.

Other Information:The computer hardware etc. are installed at the premises of Delhi High Court, Residences of Hon'ble Judges and Officers of this Court.

Asset Details and its Distribution across the consignee /user locations[1773286728.pdf](#)

Consignee Wise Service Engineers/Help-Desk Personal details .:[1773286846.pdf](#)

Annual Maintenance Service - Desktops, Laptops And Peripherals - AS PER ANNEXURE-D OF ATC; AS PER ANNEXURE-D OF ATC (3574)

तकनीकी विशिष्टियाँ /Technical Specifications

विवरण/ Specification	मूल्य/ Values
कोर / Core	
Type of Asset	AS PER ANNEXURE-D OF ATC
Make/Brand of Assets	AS PER ANNEXURE-D OF ATC
Status of Annual Maintenance Service Provider	Neither OEM nor ASP
Periodicity of Preventive Maintenance Services	Quarterly
Onsite Service Engineers Requirement	As Indicated in Bid Document.
Basic Maintenance of OS, Office Suite, Drivers Update and Patch update on client compute machines	Inclusive
एडऑन /Addon(s)	
Requirement of Resident Engineer	Yes
Requirement of Technicians	Yes

क्रेता द्वारा निर्धारित न्यूनतम मूल्य/Minimum Floor Price defined by Buyer

क्रेता द्वारा निर्धारित न्यूनतम मूल्य/Minimum Floor Price defined by Buyer	No
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अतिरिक्त विशिष्टि दस्तावेज़ /Additional Specification Documents

परेषिती/रिपोर्टिंग अधिकारी /Consignees/Reporting Officer and Quantity

क्र.सं./S.N o.	परेषिती/रिपोर्टिंग अधिकारी /Consignee Reporting/Officer	पता/Address	संसाधनों की मात्रा / Number of each Asset for AMC	अतिरिक्त आवश्यकता /Additional Requirement
1	JAGDEEP SINGH	110003,Delhi High Court, Sher Shah Road	3574	<ul style="list-style-type: none">• Number of month for resident engineers : 12• Number of months for technician : 12• Number of Resident engineers : 15• Number of technicians : 2

क्रेता द्वारा जोड़ी गई बिड की विशेष शर्तें/Buyer Added Bid Specific Terms and Conditions

1. Provisions for workmen compensation, insurance, public liability, property damage, insurance etc. to be ensured by the contractor. Also, safety measures prescribed for working in Extra High Voltage & use of personnel protective equipment must be adhered to.
2. **Buyer Added Bid Specific ATC**

Buyer uploaded ATC document [Click here to view the file.](#)

अस्वीकरण/Disclaimer

The additional terms and conditions have been incorporated by the Buyer after approval of the Competent Authority in Buyer Organization, whereby Buyer organization is solely responsible for the impact of these clauses on the bidding process, its outcome, and consequences thereof including any eccentricity / restriction arising in the bidding process due to these ATCs and due to modification of technical specifications and / or terms and conditions governing the bid. If any clause(s) is / are incorporated by the Buyer regarding following, the bid and resultant contracts shall be treated as null and void and such bids may be cancelled by GeM at any stage of bidding process without any notice:-

1. Definition of Class I and Class II suppliers in the bid not in line with the extant Order / Office Memorandum issued by DPIIT in this regard.
2. Seeking EMD submission from bidder(s), including via Additional Terms & Conditions, in contravention to exemption provided to such sellers under GeM GTC.
3. Publishing Custom / BOQ bids for items for which regular GeM categories are available without any Category item bunched with it.
4. Creating BoQ bid for single item.
5. Mentioning specific Brand or Make or Model or Manufacturer or Dealer name.
6. Mandating submission of documents in physical form as a pre-requisite to qualify bidders.
7. Floating / creation of work contracts as Custom Bids in Services.
8. Seeking sample with bid or approval of samples during bid evaluation process. (However, in bids for attached categories, trials are allowed as per approved procurement policy of the buyer nodal Ministries)
9. Mandating foreign / international certifications even in case of existence of Indian Standards without specifying equivalent Indian Certification / standards.
10. Seeking experience from specific organization / department / institute only or from foreign / export experience.

11. Creating bid for items from irrelevant categories.
12. Incorporating any clause against the MSME policy and Preference to Make in India Policy.
13. Reference of conditions published on any external site or reference to external documents/clauses.
14. Asking for any Tender fee / Bid Participation fee / Auction fee in case of Bids / Forward Auction, as the case may be.
15. Any ATC clause in contravention with GeM GTC Clause 4 (xiii)(h) will be invalid. In case of multiple L1 bidders against a service bid, the buyer shall place the Contract by selection of a bidder amongst the L-1 bidders through a Random Algorithm executed by GeM system.
16. Buyer added ATC Clauses which are in contravention of clauses defined by buyer in system generated bid template as indicated above in the Bid Details section, EMD Detail, ePBG Detail and MII and MSE Purchase Preference sections of the bid, unless otherwise allowed by GeM GTC.
17. In a category based bid, adding additional items, through buyer added additional scope of work/ additional terms and conditions/or any other document. If buyer needs more items along with the main item, the same must be added through bunching category based items or by bunching custom catalogs or bunching a BoQ with the main category based item, the same must not be done through ATC or Scope of Work.

Further, if any seller has any objection/grievance against these additional clauses or otherwise on any aspect of this bid, they can raise their representation against the same by using the Representation window provided in the bid details field in Seller dashboard after logging in as a seller within 4 days of bid publication on GeM. Buyer is duty bound to reply to all such representations and would not be allowed to open bids if he fails to reply to such representations.

All GeM Sellers/Service Providers shall ensure full compliance with all applicable labour laws, including the provisions, rules, schemes and guidelines under the four Labour Codes i.e. the Code on Wages, 2019; the Industrial Relations Code, 2020; the Occupational Safety, Health and Working Conditions Code, 2020; and the Code on Social Security, 2020 as and when notified and brought into force by the Government of India.

For all provisions of the Labour Codes that are pending operationalisation through rules, schemes or notifications, the corresponding provisions of the pre-existing labour enactments (such as The Minimum Wages Act, 1948, The Payment of Wages Act, 1936, The Payment of Bonus Act, 1965, The Equal Remuneration Act, 1976, The Payment of Gratuity Act, 1972, etc. and relevant State Rules) shall continue to remain applicable.

The Seller/ Service Providers shall, therefore, be responsible for ensuring compliance under:

- All notified and enforceable provisions of the new Labour Codes as mentioned hereinabove; and
- All operative provisions of the erstwhile Labour Laws until their complete substitution.

All obligations relating to wages, social security, safety, working conditions, industrial relations etc. and any other statutory requirements shall be strictly met by the Seller/ Service Provider. Any non-compliance shall constitute a breach of the contract and shall entitle the Buyer to take appropriate action in accordance with the contract and applicable law.

This Bid is governed by the सामान्य नियम और शर्तें/General Terms and Conditions, conditions stipulated in Bid and Service Level Agreement specific to this Service as provided in the Marketplace. However in case if any condition specified in सामान्य नियम और शर्तें/General Terms and Conditions is contradicted by the conditions stipulated in Service Level Agreement, then it will over ride the conditions in the General Terms and Conditions.

जेम की सामान्य शर्तों के खंड 26 के संदर्भ में भारत के साथ भूमि सीमा साझा करने वाले देश के बिडर से खरीद पर प्रतिबंध के संबंध में भारत के साथ भूमि सीमा साझा करने वाले देश का कोई भी बिडर इस निविदा में बिड देने के लिए तभी पात्र होगा जब वह बिड देने वाला सक्षम प्राधिकारी के पास पंजीकृत हो। बिड में भाग लेते समय बिडर को इसका अनुपालन करना होगा और कोई भी गलत घोषणा किए जाने व इसका अनुपालन न करने पर अनुबंध को तत्काल समाप्त करने और कानून के अनुसार आगे की कानूनी कार्रवाई का आधार होगा।/In terms of GeM GTC clause 26 regarding Restrictions on procurement from a bidder of a country which shares a land border with India, any bidder from a country which shares a land border with India will be eligible to bid in this tender only if the bidder is registered with the Competent Authority. While participating in bid, Bidder has to undertake compliance of this and any false declaration and non-compliance of this would be a ground for immediate termination of the contract and further legal action in accordance with the laws.

---धन्यवाद/Thank You---

IN THE HIGH COURT OF DELHI AT NEW DELHI

From,

The Registrar General
Delhi High Court
New Delhi

To,

The interested Firm(s)/Vendor(s) based in Delhi/NCR Region Only.

ADDITIONAL TERMS AND CONDITIONS (ATC) FOR AWARD OF ON-SITE COMPREHENSIVE ANNUAL MAINTENANCE CONTRACT (CAMC) OF COMPUTER HARDWARE & OTHER PERIPHERALS ALONGWITH LAN AND SERVICES OF TRAINED/CERTIFIED RESIDENT ENGINEERS UNDER TWO PACKET SYSTEM i.e. TECHNICAL BID & FINANCIAL BID

The below mentioned ATC will prevail over GeM GTC.

Note: Bidders participating in the Tender must mandatorily comply with the Buyer Added Bid Specific ATC.

1. **INVITATION:-** Bid(s) are invited by Delhi High Court from the firm/vendor based in Delhi/NCR Region only for award of onsite Comprehensive Annual Maintenance Contract (CAMC) for a period of one (01) year, for maintenance of (i) Desktops (ii) Printers (iii) Servers (iv) Scanners (v) E-Kiosk (vi) Projectors (vii) Wacom Screens (viii) LAN (Wired & Wi-Fi Extenders), hubs including the Inputs & Output devices (ix) UPS (x) Laptops (xi) facility Management during the day-to-day meetings and other Hardware installed at:-

- Delhi High Court premises; and
- Residential offices of Hon'ble the Chief Justice, Hon'ble Judges and Officers of this Court.

Maintenance also includes data recovery and transfer of data of the user(s), replacement of consumables (to be supplied by the High Court), installation/updation of antivirus, LAN and internet connectivity maintenance, etc. Any item not included in the CAMC must be clearly indicated by the bidder.

2. **NECESSARY DOCUMENTS TO BE UPLOADED AT THE GEM PORTAL, NON COMPLIANCE WILL LEAD TO REJECTION OF THE BID**

- a) Scanned copy of proof of Registration of Company registered in Delhi/NCR.
- b) Self attested scanned copy of valid GST Registration Certificate/ TIN No.
- c) Self attested scanned copy of PAN Card of Bidder Company.
- d) Self attested scanned copy of Income Tax Returns for FY 2022-23, 2023-24 and 2024-25.
- e) Self attested scanned copies of work orders/service agreements issued by Government authorities, undertaking or PSU for the last three (03) years.

- f) Scanned copy of Annexure-'A' i.e. 'Service Assurance Certificate' (*self attested on the letter head of the bidder*).
- g) Scanned copy of Annexure-'B' i.e. 'Undertaking' (*self attested on the letter head of the bidder*).
- h) Scanned copy of Earnest Money Deposit (EMD)/Bid security of 3% of estimated bid value by way of DD/ Banker's Cheque/Pay Order drawn in favour of 'The Registrar General, High Court of Delhi, New Delhi'.
- i) The bidder(s) must have experience of minimum 03 years for providing CAMC for computer and hardware service support in Government/Public Sector Undertakings dealing with similar hardware/software in respective fields and should have minimum turnover of at least Rupees one (1) Crore in similar support service only during the last three years. Relevant documentary evidence (duly signed & stamped by the authorized person) and confirmation regarding above must be uploaded failing which the Bidder(s) shall stand disqualified.
- j) The MSE/Startups are not exempted from submitting documents in respect of turnover and experience criteria, respectively.
- k) The MSE/Startups registered with the Central Purchase Organization, National Small Industries Corporation ("NSIC") or the concerned Ministry of Department, Govt. approved sources shall stand exempted from depositing the Bid Security / EMD as per the extent laws/ GeM (General Terms and conditions) but shall upload necessary documents / certificates in this regard to avail exemption submitting EMD/Bid Security.
- l) Scanned copy of each page of ATC duly signed & stamped in token of acceptance of ATC.
- m) Other documents as envisaged in the Bid document over GeM Portal.

3. GENERAL INSTRUCTIONS

- a) This Court shall have the right to call clarification(s) on Gem Portal in respect of the Bid(s), if required.
- b) In case the award letter issued to L-1 firm is cancelled due to non-acceptance of the same within the stipulated period, the firm shall be liable to be blacklisted to participate in future tenders of this Court and the EMD shall be forfeited without giving any notice. In case the L-1 firm is a MSE/Startup and do not honour the award letter such MSE/Startup shall also be liable to be blacklisted.
- c) The EMD of successful bidder will be returned only after acceptance of PBG (Performance Bank 'Guarantee)/FDR (Fixed Deposit Receipt) for CAMC. It is emphasized that PBG/FDR will be required before award of contract.
- d) Rates offered in the Bid shall not be enhanced during the period of contract.
- e) Successful firm / vendor will be required to depute fifteen (15) certified/trained resident engineers including one supervisor with dedicated mobile number (having minimum experience of two years) for maintenance of hardware etc. The resident engineers must include one (01) or two(02) engineers well versed in Mac devices, at least one(01) engineer independently capable of resolving problems of all kind of printers, one(01) engineer capable of repairing all kind of UPS, two (02) experienced CCNA certified resident engineers for maintenance of Local Area Network (LAN) of Delhi High Court separately & others to attend day- to- day routine complaints & facility management during meetings & two (02) technician-cum-Loaders to move the hardware for repair in Delhi High Court premises as well as residential office of Hon'ble Judges & Officers for attending the complaints at various locations.

- f) Sufficient genuine Spare parts shall also be made available by the firm / vendor at site without fail.
- g) No transportation expenses will be provided by this Court for attending the complaints at the residences of the Hon'ble Judges & officers
- h) The quantity of Computer hardwares and other peripherals may vary during the term of contract and subject to consequent addition or deletion in/from the list from time to time during the contract period.
- i) The firm/ vendor shall indemnify the High Court of Delhi for any kind of loss due to material mishandling or damage etc.
- j) Addendum/Corrigendum/notice etc. if any will be uploaded on GeM Portal.
- k) This Court reserves the right to relax/waive or alter any of the terms & conditions at any stage if it finds sufficient reasons to do so.
- l) The bids or queries shall be submitted as per the prescribed procedure only on GeM portal. Any communication submitted by telegram/fax/e-mail/Speed Post/Courier/physically delivery of letter, etc. shall not be considered. No correspondence will be entertained in this regard.
- m) Estimated Bid Value indicated in the Bid Documents is being declared solely for the purpose of guidance on EMD amount and for determining the eligibility criteria relates to Turn Over, Past Performance and Project/Part Experience etc. This has no relevance or bearing on the price to be quoted by the bidders and is also not going to have any impact on bid participation. Also this is not going to be used as criteria in determining reasonableness of quoted prices which would be determined by the buyer based on its own assessment of reasonableness and based on competitive price in Bid/RA process.
- n) The original hard copy of the Bid Security/ EMD instrument (except those who are exempted) must be submitted/ delivered in the IT Branch of this Court situated at Room No.6, Ground Floor, Lawyers Chamber Block-III, Delhi High Court, New Delhi-110003 within 03 working days after the bid end date, positively. EMD delivered/ received after the due date and time will not be accepted. Failure to submit original Bid security /EMD instrument with the IT Branch within the prescribed time will lead to disqualification of the bid without any technical or financial evaluation.
- o) Bid Security/EMD of the Bidder(s) will be forfeited, if the bidder(s) amends its tender, impairs or derogates from the tender, fails to accept the Award letter.
- p) After completion of tender formalities with the successful bidder, the Bid Security/ EMD of the bidders who do not qualify in the instant tender process will be returned, without interest, only on receipt of their written request. It shall be the duty of the bidder(s) to reach out to the IT Branch of this Court with authority letter on letter head of the firm and collect the original Bid Security / EMD instrument against the receipt. In case of delay in collecting the Bid Security/ EMD, Delhi High Court shall not be responsible to pay any kind of interest on penalty.
- q) Technical bid of only those bidders, who have submitted the EMD in original in IT Branch of this Court (except those who are exempted) and uploaded all the required documents and scanned copy of EMD within the prescribed time period, will be technically evaluated. In case of any deficiency, the Technical Bid of the vendor shall be rejected and the financial bid of the vendor will not be opened.
- r) After evaluation of the Technical Bids, the Financial Bids of qualified bidders will be opened on Gem Portal as per procedure. If the date of opening of Financial Bid falls on holiday being observed by Delhi High Court, the financial bids will be opened on the next working day.

- s) In the case a bidder withdraws its bid before opening of the Technical Bid without sufficient reasons in writing, the bidder shall be blacklisted for a period of one year. However, the Earnest Money deposited by it shall be returned without payment of any interest thereon.
- t) In case a bidder withdraws its bid after opening of the Technical or Financial Bid, the bidder shall be blacklisted for a period of two years and the Earnest Money deposited by it shall be forfeited without any notice.
- u) If the firm/ vendor after the award of contract violate any of the additional terms and conditions, it shall be blacklisted for appropriate period decided by the competent authority of this Court.

4. GROUNDS FOR REJECTION/DISQUALIFICATION OF BID(S)

- a) Non submission of original EMD/ Bid security instrument within the stipulated period (except those who are exempted).
- b) If multiple quotations are submitted by a firm / vendor, all such quotations submitted will be liable to be rejected at the first instance.
- c) Validity of rates must not be less than 180 days from the last date of submission of the Bid.
- d) Bids related to some other item not related to instant tender.
- e) Non-uploading of required documents or uploading of incomplete documents in terms of point (2) above and checklist as per Annexure-‘C’ .
- f) Technical Bid uploaded unsigned.
- g) Any other ambiguity in submission of bid which vitiate the tender process.
- h) Conditional Bids(s).
- i) Having the office of bidder not registered in Delhi/NCR Region.

5. THE FIRM(S)/VENDOR(S) MAY BE BLACKLISTED FOR THE FOLLOWING REASONS:

- a) Withdrawal or attempt to revise the technical/financial bid on any ground after opening of the same.
- b) Non acceptance of the award letter as referred to above.
- c) Non adherence to the validity of rates for 180 days from the last date of submission of tender for services being offered and required.

6. FINALITY OF DECISION OF THE COMPETENT AUTHORITY

- a) The decision of the competent authority for short listing of the firm/vendor considering the suitability of the CAMC service(s) being offered and selection of firm/vendor after evaluation of the Technical Bid(s) shall be final & binding on all the participants in the instant tender process.
- b) This Court reserves the right to modify/amend the tender document/Terms and Conditions of the tender at a later stage and also to increase or decrease the quantity depending on the requirement and also cancel the ‘Tender’ without assigning any reason(s) thereof.
- c) This Court also reserves the right to reject any of the bids or all the bids or quash the whole tender process without assigning any reasons thereof. Any step taken by the competent authority to safeguard the interest of this Court shall be final and binding on all participants.
- d) The contract may be terminated at any time if performance is found unsatisfactory.

7. SCOPE OF WORK :-

- a) All engineers shall have minimum two (02) years' experience and dedicated mobile numbers.
- b) Adequate original/ genuine spare parts and standby equipments (Printers, UPS, Keyboards, Mouse, Monitors, etc.) shall be maintained on-site at all times.
- c) The resident engineer(s) shall also have to attend the complaints at the residences of the Hon'ble Judges & Officers of this Court.
- d) The firm / vendor shall nominate one of its Supervisor / Sr. Resident Engineer (who will be provided a dedicated EPABX landline number of Delhi High Court) as 'Nodal Officer' / 'Team Leader', who shall receive complaints and keep a proper complaint register mentioning the time of the complaint received, the time when the complaint was duly attended to and the defects rectified, which shall be subject to inspection by any officer / official of this Court at any time.
- e) The CAMC shall include all original / genuine spare parts to be replaced without any extra cost.
- f) In case of damage/repair of electronic item(s) not covered under CAMC, the same shall be got repaired through OEM/authorized Service Centre after confirmation of the estimate of such repair from Delhi High Court.

g) DUTIES OF THE SR. RESIDENT ENGINEERS SHALL BE AS UNDER:

- To receive complaints, its escalation, leave of Resident Engineer(s)/technician-cum-loaders & arrangement of substitute engineer/loader for the leave period.
- Check on addition & deletion of Computer Hardware & other peripheral items under CAMC on account of declaration of condemnation of any hardware or lapse of warranty period for billing purposes or buy back of electronic items by the Hon'ble Judges/Officers of this Court.
- To update the list of CAMC on regular intervals, beforehand quarterly invoice are raised by the firm / vendor to process the payment without any delay.
- To establish in house repairing centre with all necessary tools for the Resident Engineer(s). The space for this purpose will be provided by Delhi High Court.

8. RATES, TAXES & PAYMENT

- a) The total value of contract inclusive of all shall be uploaded.
- b) Rates shall also be uploaded in the financial bid item-wise per unit per annum as per Annexure-D.
- c) Applicable taxes, if any, shall be clearly indicated separately.
- d) No enhancement of rates shall be permitted during the contract period.
- e) The payment against the CAMC shall be released quarterly only on the satisfactory performance for the quarter. The selected firm / vendor shall be careful while submitting their invoices in respect of its correctness in all manner to avoid delay in process of payment. At any point of time, if it is found that extra payment is made on account of any error or omission on the part of the firm or due to any other reason, the firm / vendor shall be responsible to deposit the said extra payment to Delhi High Court without having any objection.

- f) The quarterly payment shall be subject to addition / deletion of the computer hardware & peripherals for that quarter.
- g) The bill/invoice in triplicate towards each quarter shall be submitted in the name of Registrar General, Delhi High Court, New Delhi-110503.
- h) There will not be any advance/partial payment in any case.
- i) The unit rate offered for the electronic item(s) shall remain same during the term of contract in case of addition or deletion from the list of hardware/assets.

9. PERFORMANCE SECURITY

- a) The successful bidder shall furnish a Performance Security in the form of Performance Bank Guarantee or FDR (in auto renewal mode) equivalent to 5% of the total contract value before issuance of Award letter valid for 14 months in favour of Registrar General, Delhi High Court, New Delhi.
- b) No interest shall be payable against PBG/FDR.
- c) The PBG/FDR shall remain valid for the CAMC period plus two (02) months.
- d) EMD shall be released to the successful bidder without payment of any interest thereon, only after acceptance of the PBG/FDR.

10. GENERAL & STATUTORY CONDITIONS

- a) Sub-contracting or sub-letting of the contract is strictly prohibited.
- b) Resident Engineers and Technician-cum-loaders shall maintain strict discipline and decorum in Court premises.
- c) Resident Engineers/technician-cum-Loaders shall attend their duties from 9:00 AM to 6:30 PM in Delhi High Court also at the residential office(s) of Hon'ble Judges & Officers of this court on all working days and provide 24x7 support, including holidays and odd hours, if required.
- d) No extra payment shall be made for attending complaints at residential offices of Hon'ble Judges and Officers.
- e) The service provider shall ensure police verification of all deployed staff (i.e. Resident Engineers & technician-cum-Loaders) and submit their credentials to the IT Branch.
- f) The service provider/contractor shall be solely responsible for payment of wages to all resident engineers/technician-cum-loaders engaged for execution of the CAMC at the rates not less than the minimum wages as notified by the Government of NCT of Delhi from time to time, in accordance with applicable labour laws. Delhi High Court shall not be liable for any claim arising out of non-compliance of the same.
- g) The successful bidder shall be required to submit the copies of educational/technical qualification certificates being possessed by the Resident Engineers/technician-cum-loaders. It will be the duty of the vendor/firm to have the credentials of the Resident/Service Engineers & technician-cum-Loaders certified and verified from the concerned authorities and submit the same to IT Branch, Delhi High Court.
- h) Delhi High Court reserves the right to review the performance whenever it so desires, and also to terminate the contract at any point of time during the tenure of the contract in case the performance and the service rendered found to be unsatisfactory. The decision of Delhi High Court shall be final & binding on the service provider and the service provider shall have no right to challenge the aforesaid decision.

11. PENALTIES:-

- a) Response time, removal of defects etc. must be as under, failing which penalty mentioned there against shall be levied against the vendor (s).

Items	Response Time (Not exceeding (From the time of receipt of complaint))	Removal of Defects		Extension of time with cogent reasons in writing	Beyond extended time
		Within	Failing which penalty @ per hour per complaint (in ₹)		
Computer & Other peripherals	1 Hour	4 H₹	50/-	Upto 48 Hrs	Making available standby (of same configuration) + enhancement of penalty to ₹500/- per day per complaint from 3 rd day onwards.

Items	Response Time	Removal of defects	
	Not exceeding (From the time of receipt of complaint)	Within	Failing which penalty @ per hour per complaint (in ₹)
Server/LAN	1 Hour	4 H₹	50/-

- b) In case inordinate delay in rectifying the defect is noticed, this Court shall have right to recall the defective hardware from the selected firm(s) / vendor(s), and have it repaired from the open market at the cost borne by the service provider.

12. OPENING OF FINANCIAL BID:-

- a) After evaluation of the Technical Bid, the Financial Bids of qualified bidders will be opened on GeM Portal as per procedure. If the date of opening of Financial Bid falls on holiday being observed by Delhi High Court, the financial bids will be opened on the next working day.

13. FINANCIAL BID:-

- a) Rates shall be quoted in Indian Rupees. No exemption will be provided for correction in the financial bid. Moreover, in case of conflict in amount mentioned in numbers and words, the amount mentioned in words will prevail.
- b) The bidders shall strictly quote in their financial bid their item-wise rates per unit per annum as per Annexure 'D'. The total value of the contract inclusive of all shall also

be uploaded separately. No hidden or extra charges shall be payable by Delhi High Court.

- c) The request made by 'successful bidder' for variation in rates due to fluctuation in the foreign exchange rate or escalation or other factors shall not be considered except change in the rate of GST by the Central and State Government.
- d) Any change in the rate of GST during the Contract shall be communicated by the supplier to IT Branch of this Court immediately with documentary proof i.e. Notification issued by Central/State Government to this effect.

Note: No employee of this Court or his/her dependent family members be involved in the instant tender process in contravention of the requirement/provision contained in Central Civil Services (Conduct) Rules, 1964.

SERVICE ASSURANCE CERTIFICATE

FOR AWARD OF ON-SITE COMPREHENSIVE ANNUAL MAINTENANCE CONTRACT (CAMC) OF COMPUTER HARDWARE & OTHER PERIPHERALS ALONGWITH LAN AND SERVICES OF RESIDENT ENGINEERS/TECHNICIAN-CUM-LOADERS AS PER ADDITIONAL TERMS & CONDITIONS (ATC)

It is assured that before offering the bid, I/we have carefully reviewed the offered services in terms of the requirement of Delhi High Court and if the On-site Comprehensive Annual Maintenance Contract (CAMC) of Computer Hardware & Other peripherals alongwith LAN and services of Resident Engineers/technician-cum-loaders, awarded, I/we are bound to provide services as per the required ATC and fulfilling all the norms of the tender.

Signature of the authorized
Signatory of the firm/company/organization
Official Stamp/Seal

Date:-

Place:-

Annexure- 'B'
To be uploaded on GeM Portal

UNDERTAKING

I/We undertake that neither the firm (name of the firm _____) nor its Partner/Director/Proprietor (name of all owners _____) has been blacklisted/ banned and its Business dealings with the Central/State Government/Public Sector Undertaking/Autonomous Bodies have been banned/terminated on account of poor performance/conduct.

I/We undertake that all the terms and conditions of the instant Tender Notice are acceptable to me/us.

I/We further undertake that I/we have confirmed and correctly applied the HSN Code (s) of the required services and its corresponding applicable GST rate as on date with sole responsibility.

Signature of the authorised
Signatory of the firm/company/organisation
Official Stamp/Seal

Date:-

Place:-

Annexure 'C'
To be uploaded on GeM Portal

CHECKLIST OF REQUISITE DOCUMENTS

S.No.	Description of requisite Documents	Compliance : Yes/No
1.	Scanned copy of proof of Registration of Company registered in Delhi/ NCR region as per condition 2 (a) of ATC document.	
2.	Self attested scanned copy of valid GST Registration Certificate/ TIN No. as per condition 2 (b) of ATC document.	
3.	Self attested scanned copy of PAN Card of bidder's company as per condition 2 (c) of ATC document.	
4.	Self attested scanned copies of Income Tax Returns for FY 2022-23, 2023-24 and 2024-25 as per condition 2 (d) of ATC document.	
5.	Self attested scanned copies of Work Orders/Service Agreements issued by Government authorities, Undertaking or PSU for the last three (03) years, duly signed and stamped as per condition 2 (e) of ATC document.	
6.	Scanned copy of Annexure-'A' Service Assurance Certificate (<i>self attested on the letter head of the bidder</i>) as per condition 2 (f) of ATC document.	
7.	Scanned copy of Annexure-'B' i.e. Undertaking (<i>self attested on the letter head of the bidder</i>) as per condition 2 (g) of ATC document.	
8.	Scanned copy of Earnest Money Deposit (EMD)/ Bid security of 3% of estimated bid value by way of DD/ Banker's Cheque/Pay Order drawn in favour of 'The Registrar General, High Court of Delhi, New Delhi' as per condition 2 (h) of ATC document.	
9.	As the bidder(s) must have experience of minimum 03 years for providing CAMC for computer and hardware service support in Government/Public Sector Undertakings dealing with similar hardware/software in respective fields and should have minimum turnover of at least Rupees one (1) Crore in similar support services only during the last three years, the relevant documentary evidence (duly signed & stamped by the authorized person of the firm/vendor) and confirmation regarding above as per condition 2(i) of ATC Document	
10.	As the MSE/Startups registered with the Central Purchase Organization, National Small Industries Corporation ("NSIC"), Udyam, DPIIT or the concerned Ministry of Department, Govt. approved sources shall stand exempted from depositing the Bid Security / EMD as per the extant laws/ GeM (General Terms and conditions), necessary documents / certificates in this regard to avail exemption has to be uploaded as per condition 2 (k) of the ATC Document.	
11.	Scanned copy of each page of ATC duly signed & stamped in token of acceptance of ATC as per condition 2 (l) of ATC document.	
12.	Other documents as envisaged in the Bid document over GeM Portal as per condition 2 (m) of ATC document.	

Annexure 'D'**To be uploaded on GeM Portal****LIST OF ELECTRONIC ITEMS/ASSETS**

S.No.	Items Description	Qty as per Tender	Date of Purchase	CAMC w.e.f.
DESKTOPS				
1.	Dell Optiplex 7450 AIO Desktop from M/s VSM Technologies Pvt. Ltd. (Five year warranty) (01 Nos.)	1	13.06.2017	Date of Award
2.	Dell optiplex 7450 (upgraded model of 7440) AIO desktop from M/s VSM Enterprises Pvt. Ltd. (five year warranty) (09 nos.)	4	22.07.2017	Date of Award
3.	Dell Optiplex 7450 AIO Desktop form M/s VSM Technologies Pvt. Ltd. (five year warranty) (originally purchased (01 Nos.)	1	10.10.2017	Date of Award
4.	HP 280 GN Desktops with core i5 processor (7 th Generation), 4GB RAM, 1TB HDD, Windows 10 Pro, 18.5" Monitor for Registry (five year warranty) (200 Nos.)	200	03.01.2018	Date of Award
5.	Dell AIO 7450 Desktops purchased from M/s.VSM Technologies , purchased from allocated funds of Arbitration Centre.	13	11.01.2018	Date of Award
6.	Dell All-in-one optiplex 7450 Desktop form M/s VSM Technologies Pvt. Ltd. (5 year warranty) (01 Nos.)	1	23.03.2018	Date of Award
7.	HP Elite 1000 G1 Business AIO Desktop from M/s Delphi Infosolutions Pvt. Ltd. (three year warranty) (06 Nos.)	2	30.08.2018	Date of Award
8.	HP Elite 1000 G1 Business AIO Desktop from M/s Delphi Infosolutions Pvt. Ltd. (three year warranty) (01 Nos.)	1	12.10.2018	Date of Award
9.	HP Elite 1000 G1 Business AIO Desktop from M/s Delphi Infosolutions Pvt. Ltd. (three year warranty) (11 Nos.)	12	13.11.2018	Date of Award
10.	HP Elite 1000 G1 Business AIO Desktop from M/s Delphi Infosolutions Pvt. Ltd. (three year warranty) (06 Nos.)		22.11.2018	Date of Award
11.	HP Elite 1000 G1 Business AIO Desktop from M/s Delphi Infosolutions Pvt. Ltd. (three years warranty) (01 Nos.)	3	27.11.2018	Date of Award
12.	HP Elite 1000 G1 Business AIO Desktop from M/s Delphi Infosolutions Pvt. Ltd. (three years warranty) (04 Nos.)		10.12.2018	Date of Award
13.	HP Elite 1000 G1 Business AIO Desktop from M/s. Delphi Infosolutions Pvt Ltd (three years warranty) (02 nos)	2	14.12.2018	Date of Award
14.	HP Elite 1000 G1 Business AIO Desktop from M/s. Delphi Infosolutions Pvt Ltd (three years warranty) (01 nos)	1	04.01.2019	Date of Award
15.	HP Elite 1000 G2 Business AIO Desktop from M/s. Delphi Infosolutions Pvt Ltd (three years warranty) (01 nos)	1	05.04.2019	Date of Award
16.	HP Elite 1000 G2 Business AIO Desktop from M/s. Delphi Infosolutions Pvt Ltd (three years warranty) (02 nos)	2	27.04.2019	Date of Award
17.	HP Elite 1000 G2 Business AIO Desktop from M/s. Delphi Infosolutions Pvt Ltd (three years warranty) (05 nos)	4	04.07.2019	Date of Award
18.	HP Elite 1000 G2 Business AIO Desktop from M/s. Delphi Infosolutions Pvt (three years warranty) (07 nos)	5	04.07.2019	Date of Award
19.	HP Elite 1000 G2 Business AIO Desktop from M/s. Delphi Infosolutions Pvt Ltd (three years warranty) (01 nos)	1	03.10.2019	Date of Award
20.	HP Elite 1000 G2 Business AIO Desktop from M/s. Delphi Infosolutions Pvt Ltd (3 years warranty) (01 nos)	1	15.11.2019	Date of Award
21.	iMac 27" Desktop with 5K retina display, Magic Keyboard with Touch ID and Numeric Keypad and Magic Trackpad (1 year warranty)	2	16.08.2021	Date of Award
22.	iMac 27" Desktop with 5K retina display Magic Keyboard with Touch ID and Numeric Keypad and Magic Trackpad (1 year warranty)	2	04.03.2022	Date of Award
23.	iMac 27" Desktop with 5K retina display ,Magic Keyboard with Touch ID and Numeric Keypad and Magic Trackpad (installed in iMac 27" (1 year warranty)	2	19.02.2022	Date of Award
24.	iMac 27" Desktop with 5K retina display Magic Keyboard with Touch ID and Numeric Keypad and Magic Trackpad (1 year warranty)	3	19.02.2022	Date of Award

25.	iMac 27" Desktop with 5K retina display Magic Keyboard with Touch ID and Numeric Keypad and Magic Trackpad (1 year warranty)	1	10.03.2022	Date of Award
26.	iMac 27" Desktop with 5K retina display, Magic Keyboard with Touch ID and Numeric Keypad and magic Trackpad (1 year warranty)	1	25.04.2022	Date of Award
27.	HP 280 G4 MT Business PC with Intel Core i5-8500 processor, 4GB RAM, 1TB HDD, DVD R/w Drive windows 10 Pro, 18.5" Monitor for Registry from M/s. Delphi Infosolutions Pvt. Ltd. (5 year warranty) (200 nos.)	200	02.04.2019	Date of Award
28.	HP 280 G4 MT Desktops from M/s. Delphi Infosolutions Pvt. Ltd. (200 Lot) (5 year warranty)	100	04.02.2020	Date of Award
29.		99	13.03.2020	Date of Award
30.	Dell Optiplex 5270 AIO Desktops from M/s. Renovision Automation Services Pvt. Ltd. (45 Lot) (5 year warranty) (extended warranty till 30.09.2025)	45	13.07.2020	Date of Award
31.	Dell Optiplex 5070 Desktops from M/s. Renovision Automation Services Pvt. Ltd (55 Lot) (5 year warranty) (extended warranty till 30.09.2025)	54	13.07.2020	Date of Award
32.	iMac 24" from M/s. Unicorn Post Media Solutions Pvt. Ltd. (1 Lot) (3 year warranty)	1	20.07.2022	Date of Award
33.	iMac 24" from M/s. Unicorn Post Media Solutions Pvt. Ltd. (2 Lot) (3 year warranty)	2	19.07.2022	Date of Award
34.	Dell Optiplex 7090 with Dell 34" Curved Screen from M/s. Artek Enterprises Pvt. Ltd.(2 Lot) (3 year warranty)	2	10.08.2022	Date of Award
35.	Dell Optiplex 7090 with Dell 34" Curved Screen from M/s. Artek Enterprises Pvt. Ltd. (12 Lot) (3 year warranty)	9	20.05.2022	Date of Award
36.	Dell Optiplex 7090 with Dell 34" Curved Screen from M/s. Artek Enterprises Pvt. Ltd.(1 Lot) (3 year warranty)	1	03.09.2022	Date of Award
37.	HP Z1 G6 Workstation for photography, videography, filmmaking related work of this Court from M/s. OA Compserve Pvt. Ltd. (1 Lot) (3 year warranty)	1	26.07.2022	Date of Award
38.	Dell Optiplex 7090 with Dell 34" Curved Screen from M/s. Artek Enterprises Pvt. Ltd.(1 Lot) (3 year warranty)	1	03.09.2022	Date of Award
39.	Dell Optiplex 7090 with Dell 34" Curved Screen from M/s. Artek Enterprises Pvt. Ltd.(1 Lot) (3 year warranty)	1	03.09.2022	Date of Award
40.	Dell Optiplex 7090 with Dell 34" Curved Screen from M/s. Artek Enterprises Pvt. Ltd.(10 Lot) (3 year warranty)	10	03.09.2022	Date of Award
41.	iMac 24" from M/s. Unicorn Post Media Solutions Pvt. Ltd. (1 Lot) (3 year warranty)	1	11.10.2022	Date of Award
42.	iMac 24" from M/s. Unicorn Post Media Solutions Pvt. Ltd. (1 Lot) (3 year warranty)	1	11.10.2022	Date of Award
43.	Mac Studio (M1 Max Model) from M/s. Unicorn Post Media Solutions Pvt. Ltd. (1 Lot) (3 year warranty)	1	14.11.2022	Date of Award
44.	iMac 24" from M/s. Unicorn Post Media Solutions Pvt. Ltd. (2 Lot) (3 year warranty)	2	11.10.2022	Date of Award
45.	iMac 24" from M/s. Unicorn Post Media Solutions Pvt. Ltd. (3 Lot) (3 year warranty)	1	05.09.2022	Date of Award
46.		1	11.10.2022	Date of Award
47.	Mac Studio (M1 Max Model) from M/s. Unicorn Post Media Solutions Pvt. Ltd. (18 Lot) (3 year warranty)	16	03.11.2022	Date of Award
48.	Mac Mini M1 Chip kept in IT Store(1 Lot) (3 year warranty)	1	18.11.2022	Date of Award
49.	Dell C3422WE 34" Screen to be used with Mac Mini M1 Chip kept in IT Store [originally(1 Lot) (3 year warranty)	1	27.03.2023	27.03.2026
50.	Samsung 24" Monitor for Scrutiny Assistants from M/s. SRC Communications Pvt. Ltd. (17 Lot) (5 years warranty)	15	02.08.2021	02.08.2026
51.	Mac Studio (M1 Max Model) from M/s. Unicorn Post Media Solutions Pvt. Ltd. (1 Lot) (3 year warranty)	1	20.02.2023	20.02.2026
52.	Mac Studio (M1 Max Model) from M/s. Unicorn Post Media Solutions Pvt. Ltd. (2 Lot) (3 year warranty)	2	20.02.2023	20.02.2026
53.	Mac Studio (M1 Max Model) from M/s. Unicorn Post Media Solutions Pvt. Ltd. (1 Lot) (3 year warranty)	1	20.02.2023	20.02.2026
54.	Dell C3422WE 34" Screen to be used with Mac Mini M1 Chip kept in IT Store (1 Lot) (3 year warranty)	1	27.03.2023	27.03.2026

55.	Mac Studio (M1 Max Model) from M/s. Unicorn Post Media Solutions Pvt. Ltd. (1 Lot) (3 year warranty)	1	31.05.2023	31.05.2026
56.	Dell Optiplex 7000 with Dell 34" Curved Screen (C3422WE) from M/s. Artek Enterprises Pvt. Ltd.(2 Lot) (3 year warranty)	2	20.07.2023	20.07.2026
57.	Dell Optiplex 7000 with Dell 34" Curved Screen (C3422WE) from M/s. Artek Enterprises Pvt. Ltd.(2 Lot) (3 year warranty)	2	01.08.2023	01.08.2026
58.	Mac Studio (M2 chipset) purchased from M/s. Unicorn Post Media Solutions Pvt. Ltd. [3 lot] (3 year warranty)	2	28.12.2023	28.12.2026
59.	HP Prodesk 600 G6 SFF (75) & HP Prodesk 800 G6 SFF (25) from M/s. Microchip Infotech Systems Pvt. Ltd. (100 Lot) with 5 years warranty	75	25.01.2022	25.01.2027
		25	18.02.2022	18.02.2027
60.	Samsung 24" Monitor for Scrutiny Assistants from M/s. SRC Communications Pvt. Ltd. (2 Lot) with 5 years warranty	2	10.02.2022	10.02.2027
61.	Mac Studio (M2 Chipset) with Magic Trackpad (2nd Gen) from M/s. Unicorn Post Media Solutions Pvt. Ltd. (1 Lot) with 3 years warranty	1	15.02.2024	15.02.2027
62.	Mac Studio (M2 Chipset) with Magic Trackpad (2nd Gen) from M/s. Unicorn Post Media Solutions Pvt. Ltd. (1 Lot) with 3 years warranty	1	25.01.2024	25.01.2027
63.	Mac Studio (M2 Chipset) with Magic Trackpad (2nd Gen) from M/s. Unicorn Post Media Solutions Pvt. Ltd. (1 Lot) with 3 years warranty	1	01.04.2024	01.04.2027
64.	Dell Optiplex Micro (Plus 7010) from M/s. Artek Enterprises Pvt. Ltd. (1 lot) with 3 years warranty	1	31.05.2024	31.05.2027
PRINTER				
65.	HP Laserjet 1160 Printer from M/s. HCL Infosystems Ltd (178 nos.)	11	22.07.2006	Date of Award
66.	HP Laserjet 2014 Printers for registry from M/s. U.V. Communications (01 yr warranty) (55 nos)	14	28.08.2008	Date of Award
67.	HP Laserjet P2014 Printers for registry from M/s. HCL Infosystems Pvt. Ltd. (56 nos.)		26.03.2009	Date of Award
68.	HP Laserjet 1606 Printer for registry (three years warranty) from M/s. IT Dynamics (20 nos)	20	31.01.2011	Date of Award
69.	HP Laserjet P1606 Printer for registry (one year warranty) from M/s. Delphi Infosolutions Pvt. Ltd. (50 nos)	48	01.11.2012	Date of Award
70.	HP Laserjet P1606 Printer for registry (one year warranty) from M/s. Delphi Infosolutions Pvt. Ltd (15 nos)	15	02.05.2013	Date of Award
71.	HP 1606DN Printer for registry (five years warranty) from M/s. Delphi Infosolutions Pvt. Ltd (100 nos)	98	27.03.2014	Date of Award
72.	HP Officejet Pro 8610 printer received (free of cost) (one year warranty) from M/s. Pioneer Enterprises (10 nos)	1	27.08.2015	Date of Award
73.	HP Laserjet Pro M202dn purchased from M/s.Delphi Infosolution Pvt. Ltd, purchased from fund of DIAC	10	31.08.2015	Date of Award
74.	HP Laserjet MFP 128FW printer (three years warranty) from M/s. Classe Reprographics (01 nos) (CJC Mini Secretariat and Rules)	1	05.04.2016	Date of Award
75.	HP Laserjet M506dn Heavy duty printers from M/s Softlabs for office use (five years warranty) (42 Nos.)	15	29.11.2016	Date of Award
76.	HP LJ Pro MP128 FW B/W Printer from M/s GCN Infotech Pvt. Ltd. In Protocol Branch (five years warranty)(01 Nos.)	1	06.02.2017	Date of Award
77.	HP Laserjet M203 purchased from M/s.Delphi Infosolution Pvt. Ltd, purchased from fund of DIAC	13	27.07.2017	Date of Award
78.	HP LJ M203dn Printer from M/s Delphi Infosolutions Pvt. Ltd. For registry (five years warranty)(50 Nos.)	47	16.09.2017	Date of Award
79.	HP LJ Pro MFP M132 FW Printer for office of initially issued to H.K Arora, the then Registrar (Exam)- Now is in the cabin of Manoj Kumar Verma, Reg. Exam (5 yrs warranty) from M/s. Delphi Infosolutions Pvt. Ltd.	1	22.01.2018	Date of Award
80.	HP LJ M506dn heavy duty printer for three in Copy Applt & one in Civil -II with 5 years warranty from M/s. Delphi Infosolutions Pvt. Ltd.	3	01.02.2018	Date of Award
81.	HP LJ Pro MFP M132 FW Printer (5 yrs warranty) from M/s. Delphi Infosolutions Pvt. Ltd.	1	06.03.2018	Date of Award
82.	HP LJ M506dn heavy duty printer for CrI.-I Branch (5 yrs warranty) from M/s. Delphi Infosolutions Pvt. Ltd.	1	23.04.2018	Date of Award
83.	HP LJ M506dn heavy duty printer for PSA Branch(5 yrs warranty) from M/s. Delphi Infosolutions Pvt. Ltd.	1	11.09.2018	Date of Award
84.	HP OJ Pro 9020 AIO Colour Printer (One year warranty) – came free of cost with HP cartridge points redemption from M/s. HP India Pvt. Ltd.	9	Received in IT Store on 2.12.2021	Date of Award
85.	HP LJ Pro M202dw for Registry from M/s. Delphi Infosolutions Pvt. Ltd. (100 lot) (5 yrs warranty)	99	25 nos. on 16.10.2018	Date of Award
86.			75 nos. on 01.11.2018	

87.	HP OfficeJet Pro 8720 AIO Colour Printer from M/s. Delphi Infosolutions Pvt. Ltd. (5 yrs warranty)	1	04.01.2019	Date of Award
88.	HP OfficeJet Pro 8720 AIO Colour Printer from M/s. Delphi Infosolutions Pvt. Ltd. (30 nos. lot) (5 yrs warranty)	9	11.01.2019	Date of Award
89.	HP LaserJet M202dw Printer for Registry from M/s. Delphi Infosolutions Pvt. Ltd (50 nos. lot) (5 yrs warranty)	49	10.07.2019	Date of Award
90.	HP M132fw MFP Printer from M/s. Delphi Infosolutions Pvt. Ltd. (5 yrs warranty)	1	11.01.2019	Date of Award
91.	HP LaserJet M506dn Heavy Duty Printer for Gazette Branch from M/s. Delphi Infosolutions Pvt. Ltd.(5 yrs warranty)	1	23.08.2019	Date of Award
92.	HP OfficeJet Pro 9020 AIO Colour Printer from M/s. Delphi Infosolutions Pvt. Ltd. (7 nos. lot) (5 yrs warranty)	4	23.08.2019	Date of Award
93.	HP LJ M202dw Printer (5 yrs warranty) (50 lot) from M/s. Delphi Infosolutions Pvt. Ltd.	49	12.02.2020	Date of Award
94.	HP M506dn Heavy Duty Printer purchased for Civil-II Branch (5 yrs warranty) (1 lot) from M/s. Delphi Infosolutions Pvt. Ltd.	1	17.10.2019	Date of Award
95.	HP MFP 329fw Printer (1 year warranty) (7 lot) ----in r/o Rewards point from M/s. HP India Pvt. Ltd.	7	27.12.2023	Date of Award
96.	HP Laserjet Enterprise M507dn heavy duty printer from M/s. Delphi Infosolutions Pvt. Ltd. (5 years warranty) (3 lot) for Criminal-I, Criminal-II, Translation branch	3	18.02.2021	Date of Award
97.	HP Laserjet Enterprise M507dn heavy duty printer from M/s. Delphi Infosolutions Pvt. Ltd. (5 years warranty) (1 lot) for Criminal-IV Branch	1	30.07.2021	Date of Award
98.	HP Laserjet Enterprise M507dn heavy duty printer from M/s. Delphi Infosolutions Pvt. Ltd. (5 years warranty) (2 lot) for Civil-III & Translation Branch	2	30.07.2021	Date of Award
99.	HP OfficeJet Pro 9020 All-in-one Colour Printer from M/s. Delphi Infosolutions Pvt. Ltd. (5 years warranty) (3 lot)	3	20.07.2021	Date of Award
100.	HP LaserJet Pro M202 dw Printers from M/s. Digitech Computer (5 years warranty) (50 lot)	50	12.11.2021	Date of Award
101.	HP LaserJet Pro M329DW Printer from M/s. Savex Technologies Pvt. Ltd. (M/s. HP) (3 lot) (free of cost with one year warranty)	3	04.10.2024	Date of Award
102.	HP LaserJet Pro 4004dn Printer from M/s. Savex Technologies Pvt. Ltd. (M/s. HP) (4 lot) (free of cost with one year warranty)	4	18.02.2025	Date of Award
103.	HP LaserJet 1188 Printer from M/s. Pioneer Enterprises (M/s. HP) (5 lot) (free of cost with one year warranty)	5	05.04.2025	05.04.2026
104.	HP LaserJet Pro M202 dw Printers from M/s. Digitech Computer for Registry (50 lot) with five year onsite warranty	50	28.03.2022	28.03.2027
105.	HP LaserJet Enterprises M507dn printers from M/s. Altek Devices Pvt. Ltd. for Cash-II & Accounts Branch (2 lot) with five year onsite warranty	2	08.03.2022	08.03.2027
106.	HP LJ Pro MFP M128FW printers from M/s. Delphi Marketing (3 lot) with five year onsite warranty	3	04.05.2022	04.05.2027
107.	HP LJ Pro M128FW MFP printers from M/s. Delphi Marketing (3 lot) with five year onsite warranty	3	21.04.2022	21.04.2027
108.	HP LJ Pro M128FW MFP printers from M/s. Delphi Marketing (1 lot) with five year onsite warranty	1	06.05.2022	06.05.2027
109.	HP LJ Pro M128FW MFP printers from M/s. Delphi Marketing for Residential Office (2 lot) with five year onsite warranty	2	23.05.2022	23.05.2027
110.	HP LJ Pro M128FW MFP printers from M/s. Delphi Marketing (3 lot) with five year onsite warranty	3	14.06.2022	14.06.2027
111.	HP OfficeJet Pro 9020 AIO Color Printer from M/s. Microworld Infosol Pvt. Ltd. (M/s. HP) (4 lot) with five year onsite warranty	1	25.04.2022	25.04.2027
112.	HP LaserJet Pro 4004dn Printer from M/s. Savex Technologies Pvt. Ltd. (M/s. HP) (4 lot) received free of cost with one year warranty	4	16.09.2025	16.09.2026
113.	HP LaserJet 128FW MFP Printer from M/s. Delphi Infosolutions Pvt. Ltd. (1 lot) with five year onsite warranty	1	14.06.2022	14.06.2027
SERVER				
114.	Dell Power Edge M630 Blade Servers from M/S. Transtek Infoways Pvt. Ltd. (with five years onsite warranty) S.No. 24F1V72, 24F6V72, 24F5V72, 24F4V72, 24F3V72, 24F2V72, 24F0V72 & 24FYT72	8	28.11.2015	Date of Award
115.	Dell Power Edge M1000e Modular Blade Chassis from M/S. Transtek Infoways Pvt. Ltd. (with five years onsite warranty)	1	28.11.2015	Date of Award
116.	One (01) no. of HP BL C-7000 Blade Chassis and nine (09) nos. of HPE Proliant BL 460C Gen9 Blade Servers (with 5 years warranty) from M/S. Comnet Vision (India) Pvt. Ltd. S.No. SGH711TVPB, SGH711TVP9, SGH711TVPL, SGH711TVPN, SGH711TVPF, SGH711TVPD, SGH711TVP7, SGH711TVPR, & SGH711TVPJ	10	31.03.2017	Date of Award
117.	HP Proliant DL 580 G7 Server with accessories including HP Compaq LE 1902X. FSC STD Keyboard, optical Mouse, DVD, one 19" rack, pon etc. (with three years warranty) (3 for computer cell & 1 for pass counter software) S. No. SGH2151CXJ & SGH2153CXN,	2	05.05.2018	Date of Award
SCANNERS				

118.	HP Scanjet N9120 Scanners with five years warranty from M/S, Classe Reprographics (08 nos.) + 2 yrs extended warranty from M/S. Delphi Infosolutions Pvt. Ltd, on 20.11.2018	1	25.11.2013	Date of Award
119.	Kodak i2420 Document Scanner with five years onsite warranty from M/s. Kairee System Pvt. Ltd. 02 nos.(for vigilance branch)	2	26.12.2017	Date of Award
120.	HP Scanjet N910 FN2 with five years warranty from M/s. Delphi Infosolutions Pvt. Ltd. (one no.) – RKD-KKD	1	04.05.2018	Date of Award
121.	Kodak i1190E Scanners with four years Addon onsite warranty (valid from 17.12.2018 to 16.12.2023) from M/s. Kairee System Pvt. Ltd. 02 nos.(for the Chief Justice secretariat & IT Cell)	2	12.12.2018	Date of Award
122.	Honeywell Bar Code Scanners (Model XP 1472G-2D) with 3 years warranty from M/s. SRC Communications Pvt. Ltd. (07 nos.)	7	18.01.2021	Date of Award
123.	Honeywell Bar Code Scanners (Model XP 1472G-2D) with 3 years warranty from M/s. Interface Infosolutions (07 nos.)	7	13.06.2023	Date of Award
124.	HP Scan jet N9120 fn2 scanners with 5 years warranty from M/s. Delphi Infosolutions Pvt. Ltd. (09 nos.)	9	01.03.2021	Date of Award
125.	HP Scan jet N9120 fn2 scanners with 5 years warranty from M/s. Delphi Infosolutions Pvt. Ltd. (01 no.)	1	08.04.2021	Date of Award
E-KIOSK				
126.	E-kiosks (Model IKPC 19) Installed at E-Sewa Kendra with one year warranty from M/s. Agmatel India Pvt. Ltd.	1	Dec, 2021	Date of Award
127.	E-Kiosks (Agmatel processor based free standing Type) with five years warranty from M/S. Agmatel India Pvt. Ltd.	4	17.12.2013	Date of Award
PROJECTORS				
128.	Kramer Distribution Amplifier with HDMI input and 8 HDMI Output supporting 4K (Kramer VM-8HN)	1	29.04.2019	Date of Award
129.	Kramer Wireless presentation device with 1 HL)MI input and 1 HDMI output supporting miracast and apple cast (Kramer VIA Connect Plus)	1		Date of Award
130.	Linksys Dual-Band AC1200 Wireless USB 3.0 WiFi Router & TP Link Dual-Band AC 1200	1		Date of Award
WACOM SCREENS/TFT MONITOR/LED/TABLET/TOUCH SCREENS				
131.	20" Samsung TFTs for the use of JRs and 2 for the e- Courts from M/S. UV communications	7	26.05.2010	Date of Award
132.	24" Sony LED for court No. 11 from M/S. Tos Adven (01 no.)	1	22.08.2014	Date of Award
133.	Wacom DTK-2451 Interactive Display with Pen Input with one year warranty	14	01.02.2018	Date of Award
134.	Samsung DB-49J-49" LCD Digital Display Board from M/S. System Integration & Infrastructure Solutions with for Court no. 1 (5 years warranty)	1	20.04.2018	Date of Award
135.	Wacom 32" Interactive Touch Displays & Pen (DIY3220) and stand for DTI 3220 (ACK-62B02-K-ZX) from M/S. Unique Corporation with 01 year warranty (05 no)	22	11.09.2019	Date of Award
136.	Wacom 32" Interactive Touch Displays & Pen (DTH3220) and stand for DTH 3220 (ACK-628-02-K-ZX) from M/S. Unique Corporation with 01 year warranty (02 no.)		19.11.2019	Date of Award
137.	Wacom 32" Interactive Touch Displays & Pen (DTH3220) and stand for DTH 3220 (ACK-628-02-K-ZX) from M/S. Unique Corporation with 01 year warranty (18 no.)		04.12.2019	Date of Award
138.	Wacom 32" Interactive Touch Displays & Pen (DTH 3220) and stand for DTH 3220 (ACK-628-02-KZX) from M/S. Unique Corporation with 01 year warranty	14	02.11.2020	Date of Award
139.	Wacom 24" (PHD) Interactive Display (DTH-2452) with Pen and touch with video output port, four short cut keys and i l 0 - 730 adjustable tilt stand from M/S. Unique Corporation with 01 year warranty	15	22.02.2022	Date of Award
140.	Wacom 24" (PHD) Interactive Display (DTH-2452) with Pen and touch with video output port, four short cut keys and i l 0 - 730 adjustable tilt stand from M/S. Unique Corporation with 01 year warranty	24	01.07.2022	Date of Award
141.	Wacom 24" (FHD) Interactive Display (DTH-2452) with pen and touch with video output port, four short cut keys and 11° - 73° adjustable tilt stand @ ₹1,66,500/- (including taxes) with 1 year warranty	15	18.08.2025	18.08.2026
LAN				
142.	Local Area Network (Wired) -10G LAN	363	----	Date of Award
UPS				
143.	1 KVA Microtek UPS 2 years warranty on UPS and one year on battery from M/S. Classe Reprographics (100 nos.)	11	18.12.2013	Date of Award
144.	1 KVA Microtek UPS with 2 years warranty on UPS and one year on battery from M/S. OBM (94 nos.)	21	27.01.2015	Date of Award
145.	1 KVA Microtek UPS with 2 years warranty on UPS and one year on battery from M/S. OBM (100 nos.)	41	05.08.2015	Date of Award
146.	1 KVA Microtek UPS with 2 years warranty on UPS and one year battery from M/s. OBM (75 nos.)	22	05.04.2016	Date of Award

147.	Microtek 1KVA UPS with two years warranty and one year on battery from M/s. Network Infotech Pvt. Ltd. (100 nos.)	39	29.06.2017	Date of Award
148.	1 KVA BPE 1000 VA with two years warranty on UPS and one year on battery from M/s. Hitek Business systems Pvt. Ltd. (100 nos.)	98	17.01.2019	Date of Award
149.	1 KVA (BPE 1000VA) UPS from M/s. Hitek Business systems Pvt. Ltd. with 2 years warranty on UPS and one year on battery (50 Nos.)	96	13.03.2019	Date of Award
150.	1 KVA (BPE 1000VA) UPS from M/s. Hitek Business systems Pvt. Ltd. with 2 years warranty on UPS and one year on battery (50 Nos.)		21.05.2019	Date of Award
151.	1 KVA (BPE 1000VA) UPS from M/s. Hitek Business systems Pvt. Ltd. with 2 years warranty on UPS and one year on battery (50 Nos.)	93	01.08.2019	Date of Award
152.	1 KVA (BPE 1000VA) UPS with 2 years warranty from M/s. Hitek Business systems PVT. Ltd. (50 Nos.)		17.12.2019	Date of Award
153.	1 KVA (BPE 1000VA) UPS with 2 years warranty on UPS and one year on battery from M/s. Bhartiya Computers (50 nos.)	97	24.09.2020	Date of Award
154.	1 KVA (BPE 1000VA) UPS with 2 years warranty on UPS and one year on battery from M/s. Bhartiya Computers (50 nos.)		20.11.2020	Date of Award
155.	1 KVA (BPE 1000VA) UPS with 2 years warranty on UPS and one year on battery from M/s. Bhartiya Computers (50 nos.)	97	10.08.2021	Date of Award
156.	1 KVA (BPE 1000 VA) UPS with 2 years warranty on UPS and one year on battery from M/s. Bhartiya Computers (50 nos.)		08.11.2021	Date of Award
157.	1 KVA (BPE 1000 VA) UPS with 2 years warranty on UPS and one year on battery from M/s. AE Power Solutions (75 nos.)	75	20.05.2022	Date of Award
158.	1 KVA (BPE 1000 VA) UPS with 2 years warranty on UPS and one year on battery from M/s. AE Power Solutions (75 nos.)	74	17.06.2022	Date of Award
159.	1 KVA (BPE 1000 VA) UPS with 2 years warranty on UPS and one year on battery from M/s. Delphi Infosolutions Pvt. Ltd. (400 nos.)	373	15.11.2022	Date of Award
160.	1 KVA (BPE 1000 VA) UPS with 2 years warranty on UPS and one year on battery (with one 16AMP Socket) from M/s. AE Power Solutions (25 nos.)	25	24.11.2022	Date of Award
161.	2KVA BPE UPS X1102 (with two 16AMP sockets) (line interactive UPS) with 2 years warranty on UPS and one year on battery from M/s. Delphi Infosolutions Pvt. Ltd. (Lot 49 nos.)	1	10.04.2024	10.04.2026
		45	12 on	13.06.2026
			36 on	19.06.2026
162.	1 KVA UPS SL-1000 Uniline (with one 16AMP Socket) with 2 years warranty on UPS and one year on battery from M/s. Newgen IT Solutions (lot 100 nos.)	25	24.10.2024	24.10.2026
		25	22.11.2024	22.11.2026
		50	16.12.2024	16.12.2026
LAPTOPS				
163.	HP Spectre I3-V0122 TU Laptop with 01 yr warranty (01 no.) from M/s. Delphi Infosolutions Pvt. Ltd.	1	21.09.2016	Date of Award
164.	HP Probook G5 Notebook for three years warranty (26 nos.) from M/s. Delphi Infosolutions Pvt. Ltd.	1	15.05.2018	Date of Award
165.	HP 348 G4 laptops for secretarial staff three years warranty from M/s. Delphi Infosolutions Pvt Ltd. (15 nos.)	4	19.06.2019	Date of Award
166.	HP 348 G4 laptops for secretarial staff, three years warranty (1 no.)M/s. Delphi Infosolutions Pvt. Ltd..	1	29.07.2019	Date of Award
167.	HP 348 G4 laptop for secretarial staff three years warranty (04 no.) from Delphi Infosolutions Pvt. Ltd. (4 nos.)	2	29.07.2019	Date of Award
168.	HP 348 G4 laptop originally purchased for secretarial staff with three years warranty (1 no.) from M/s Delphi Infosolutions Pvt. Ltd.	1	13.12.2019	Date of Award
169.	Dell Latitude 3410 Laptop (Core i5 10th Gen Processor, 8GB RAM, 1TB HDD, Windows 10 Pro, 14" Screen) with 3 years warranty (5 nos.) from M/s. Transtek Infoways Pvt. Ltd.	4	18.03.2021	Date of Award
170.	Dell Latitude 3410 Laptop (i5 Core Processor, 14" Screen, 8GB RAM, 1TB HDD, Windows 10 Pro) with 3 years warranty (3 nos.) from M/s. Transtek Infoways Pvt. Ltd.	1	18.03.2021	Date of Award
171.	Dell Latitude 5320 CTO/Base DL Laptop (i5 11th Gen Processor, 8GB RAM, 1TB SSD, 13.3" Screen) with 3 yrs warranty from M/s. Artek Enterprises Pvt. Ltd (01 no.)	1	21.07.2022 (Del. Date)	Date of Award
172.	Dell Latitude 5320 CTO/Base DL Laptop (i5 11th Gen Processor, 8GB RAM, 1TB SSD, 13.3" Screen) with 3 yrs warranty from M/s. Artek Enterprises Pvt. Ltd (03 nos)	3	02.06.2022 (Del. Date)	Date of Award
173.	Dell Latitude 9520 XCTO Laptop (Expandable 2-in-1, i7 11th Gen Processor, 16GB RAM, 1TB SSD, 15" Screen) with 3 yrs warranty from M/s. Artek Enterprises Pvt. Ltd (06 nos.)	6	04.03.2022	Date of Award
174.	Dell Latitude 5320 Laptop (i5 processor 11th Gen. processor, 8 GB RAM, 1TB SSD, 13.3" Screen with 3 yrs warranty from M/s. Artek Enterprises Pvt. Ltd (9 nos.)	8	19.01.2022	Date of Award

175.	Dell Latitude 5320 CTO/Base DL Laptop (i5 11th Gen. Processor, 8GB RAM, 1TB SSD, 13.3" Screen) with 3 yrs warranty from M/s. Artek Enterprises Pvt. Ltd (18 nos.)	17	02.06.2022 (Del. Date)	Date of Award
176.	Dell Latitude 7320 Laptop (Expandable 2-in-1, i5 11th Gen. Processor, 16GB RAM, 1TB SSD, 13.3" Screen) with 3 yrs warranty from M/s. Artek Enterprises Pvt. Ltd (37 nos.)	29	02.06.2022 (Del. Date)	Date of Award
177.	Dell Latitude 7320 Laptop with 3 yrs warranty from M/s. Artek Enterprises Pvt. Ltd (14 nos.)	11	04.03.2022	Date of Award
178.	Dell Latitude 5320 CTO/Base DL Laptop from M/s. Artek Enterprises Pvt. Ltd (i5 11th Gen Processor, 8GB RAM, 1TB SSD, 13.3" Screen) with 3 yrs warranty (04 nos.)	4	02.06.2022 (Del. Date)	Date of Award
179.	Dell Latitude 5320 CTO/Base DL Laptop from M/s. Artek Enterprises Pvt. Ltd (i5 11th Gen. Processor, 8GB RAM, 1TB SSD, 13.3" Screen) with 3 years warranty (08 nos.)	8	21.07.2022 (Del. date)	Date of Award
180.	Dell Latitude 9520 Laptop with 3 yrs warranty from M/s. Artek Enterprises Pvt. Ltd (03 nos.)	3	01.07.2022	Date of Award
181.	Dell Latitude 9520 Laptop with 3 yrs warranty from M/s. Artek Enterprises Pvt. Ltd (04 nos.)	4	01.07.2022	Date of Award